

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-358/ND/2020

**IN THE MATTER OF:**

M/s Perfect Infraengineers Ltd.

**.....Applicant**

**Vs.**

M/s L G Electronics India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Kaustubh Chandra Seth, Adv (Proxy)

**ORDER**

Ld. Counsel on behalf of Operational Creditor in person is present and submitted that their Counsel is on his legs before the Hon'ble Supreme Court and therefore, sought adjournment. Proxy Counsel on behalf of Corporate Debtor also present and submitted that the arguing Counsel is not available today and therefore sought adjournment. In view of the request made by both the Counsels, list this matter on **27.08.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**